ASSAM


S.R.O. 102 dated 7th Feb. 1970—In exercise of the powers conferred by section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957), the Central Government hereby extends to the Cantonments in the state of Assam, the Assam Urban Areas Rent Control Act, 66 (Assam Act 2 of 1967) as in force in the state of Assam on the date of this notification, with the following modifications, namely:

1. In Section 1—
   
   (a) For sub-section (2), the following sub-section shall be substituted namely:

   "(2) It extends to the cantonments in Assam": Provided that nothing contained in this Act shall prohibit the officer commanding the station to appropriate any premises under the Cantonments (House Accommodation) Act, 1923 (6 of 1923)"

   (b) After sub-section (3), the following sub-section shall be inserted namely:

   (4) The provisions of this Act shall not apply to:

   (a) any premises within the cantonments belonging to the Government or to a Cantonment Board;

   (b) any tenancy or other like relationship created by a grant from the Government in respect of premises within the cantonment taken on lease or requisitioned by the Government;

   (c) any house within the cantonment which is, or may be, appropriated by the Central Government on lease under the Cantonments (House-Accommodation) Act, 1923 (6 of 1923)."

2. In Section 2—for clause (g), the following clause shall be substituted namely:

   "(g) Urban Area includes any area declared to be a Cantonment under Section 3 of the Cantonments Act, 1924 (2 of 1924)"

3. Section 10 shall be omitted.